BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 368 OF 2024

IN THE MATTER OF:

Mohit Singh ....Applicant

Versus

Ministry of Environment, Forest and Climate Change Through the Secretary & Ors ....Respondent(s)

INDEX

S.NO	PARTICULARS	PAGE NO.
1.	Affidavit Of District Magistrate Siddharthnagar in compliance of order dated 01.10.2024 passed by this Hon'ble Tribunal	1-8
2.	**ANNEXURE R-1** Copy of order dated 01.10.2024 passed by this Hon'ble Tribunal	9-10
3.	**ANNEXURE R-2** Copy of letter dated 08.10.2024	11
4.	**ANNEXURE R-3** Copy of letter dated 21.10.2024	12
5.	**ANNEXURE R-4** Copy of joint inspection committee report dated 06.11.2024	13

6.	**ANNEXURE R-5** Copy of order dated 16.08.2024 passed in OA No.591/2023	14-15
7.	**ANNEXURE R-6** Copy of order dated 02.01.2025	16-17

Ankit Verma FILED THROUGH

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013

MOB:- 0999080440

Email-ankit.scngtup@gmail.com

NOTARIAL CANCELLED NOTARIAL

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 368 OF 2024

IN THE MATTER OF:

Mohit Singh ....Applicant

Versus

Ministry of Environment, Forest and Climate Change Through the Secretary & Ors ....Respondent(s)

AFFIDAVIT OF DISTRICT MAGISTRATE SIDDHARTHNAGAR

IN

COMPLIANCE OF ORDER DATED 01.10.2024 PASSED BY THIS HON'BLE TRIBUNAL

The Respondent No.6 Herein states as under

MOST RESPECTFULLY SHOWETH:

I, Dr. Rajaganapathy R 39 aged about years, S/o Sri Ramasamy presently posted as District Magistrate District Siddharthnagar, Uttar Pradesh, the deponent, do hereby solemnly state and affirm as under: -

That I am above mentioned authorized officer of the answering Respondent and is duly competent to file the present affidavit. That the Deponent is well conversant with the facts and the

circumstance of the instant case and is competent to swear this affidavit.

1. That the Deponent has read and understood the contents of the present affidavit. The averments made in the Original Application which are not specifically admitted hereunder must be considered to have been denied by the Deponent

2. That the deponent is posted as District Magistrate Siddharthnagar since 06 June, 2024.

3. That this Hon'ble Tribunal in vide order dated 01.10.2024 was pleased to pass the following directions:

   "Mr. Ankit Verma, learned Counsel for the State of UP submits that he will obtain instructions on behalf of Respondents No. 2, 5 and 6 and file the response within four weeks." A copy of order dated 01.10.2024 passed by this Hon'ble Tribunal is annexed herewith and marked as **Annexure R-1**

4. That this Hon'ble Tribunal further directed the deponent to ensure that no in stream mining in the area concerned takes place and also that Respondent No. 7 carries out the sand mining activity strictly in accordance with the EC issued to it.

5. That the present affidavit is being filed in respectful compliance of the order dated 01.10.2024 passed by this Hon'ble Tribunal.

(3)

6. That in the present Original Application, the applicant has alleged that the Respondent No. 7 is illegally carrying out the sand mining and that the advisement was issued for GATA no. 259 Ga, 258 Ga and 258 Kha but the environmental clearance was issued to Project Proponent for the geo coordinates different from the one mentioned in the advertisement and on that basis the project proponent had carried out illegal mining for three years.

7. That the Geology and Mining Department Government of Uttar Pradesh issued a Go No. 1875/86-2017-57(SA)/2017, TCI dated 14.08.2017 wherein it laid down procedure for grant of mining leases on the vacant areas of the river bed by way of e-tender cum e-auction, pursuant to which an advertisement dated 20.06.2021 was issued for settling the area at Gata No. 259Ga, 258Ga and 258 Kha situated in Village Chivarahiya, Tehsil Naugarh, District Siddharthnagar.

8. That the Respondent No.7 who participated in e-tender cum e-auction was declared as the highest bidder and Letter of Intent (LOI) dated 17.08.2021 was issued in his favour. Thereafter Environment Clearance dated 14.12.2021 was issued by SEIAA, UP after which the mining operations commenced.

9. That in respectful compliance of the order dated 01.10.2024 passed by this Hon'ble Tribunal, the office of deponent (mining department) issued an office order 307/ Khanan Sahayak/2024-2025 dated 08.10.2024 directing the Respondent No.7 to ensure strict compliance of the directions passed by this Hon'ble Tribunal and ensure that the mining operations are carried out as per the EC

conditions. A copy of letter dated 08.10.2024 is annexed herewith and marked as **Annexure-2**

10. That further, the deponent issued an office order vide letter number 319/Khanan Sahayak/Sa Balu/2024-2025 dated 21.10.2024 and constituted a joint inspection committee comprising of Sub Divisional Magistrate Naugarh Siddharthnagar, Deputy Forest Officer Siddharthnagar and Mines Inspector Siddharthnagar. The aforesaid committee was directed to inspect the Gata Numbers 259 Ga , 258 Ga and 258 thoroughly and submit inspection report within a period of one week. A copy of letter dated 21.10.2024 issued by the deponent is annexed herewith and marked as **Annexure R-3**

11. That the joint inspection committee inspected the aforesaid Gata numbers on 06.11.2024. It has informed that Respondent No.7 was granted mining lease for ordinary sand for a period of five years (03.01.2022-02.01.2027). During the inspection it was observed that the mining operations were being carried out by the lease holder within the demarcated area and no in stream mining was being conducted. Further mining activity was being carried out in accordance with the EC conditions. A copy of joint inspection committee report dated 06.11.2024 is annexed herewith and marked as **Annexure R-4**

12. That the District Survey Report of District Siddharthnagar was approved by DEIAA on 27.12.2017. An amendment was made in the existing DSR on 19.11.2020 pursuant to the letter of approval received from the Directorate of Geology and Mining.

(5)

13. That it is submitted that in an identical matter (pertaining to same Respondent) titled as Satish v/s Ministry of Environment Forests Climate Change and Ors (OA No. 591/2023) this Hon'ble Tribunal vide order dated 16.08.2024 directed the SEIAA UP to find out and disclose if any mining on the basis of the EC dated 14.12.2021 was done by (Respondent No.7) till 16.10.2023 in the area which was not mentioned in the advertisement dated 20.06.2021 and are not part of the amendment dated 20.02.2024. A copy of order dated 16.08.2024 passed in OA No. 591/2023 is annexed herewith and marked as **Annexure R-5.**

NOTARY Govt. of Uttar Pradesh

14. That it is respectfully submitted that as per the official records and inspection reports, Respondent No.7 has carried out mining operations in the same Gata Nos. having same geo co ordinates which were advertised.

15. That it is pertinent to mention that Respondent No. 7 vide his letter dated 20.12.2024 made a request for surrendering the mining lease as per the Rule 30 of the UP Minor Mineral Concession Rules (2021), which was accepted by the deponent vide his order dated 02.01.2025. The said mining lease subsequently stood cancelled. A copy of order dated 02.01.2025 issued by the deponent is annexed herewith and marked as **Annexure R-6.**

16. That in the interest of justice the instant affidavit may be taken on record by this Hon'ble Tribunal.

DEPONENT

Verification

(6)

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.

On this day of , 2025.

DEPONENT

Identified Dr. Rajaganapathy R who has signed before me 22-01-2025

Ramchandra Pd. Gupta B. Com. LL.B., Advocate NOTARY-SIDDHARTHNAGAR DISTT. SIDDHARTH NAGAR U. P. (INDIA)

NOTARY Govt. of Uttar Pradesh

Solemnly Affirmed/Sweared today ....
Before Me By...Dr. Rajaganapathy R
S/o Shri Ramasamy ... who is identified
By Sri Keshav Pandey ... Advocate

Notary (D.H.Q.) Siddharthnagar
DISTT.-SIDDHARTH NAGAR
U.P (INDIA)
22/1/25

(7)

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN

ORIGINAL APPLICATION NO. 368 OF 2024

Ramchandra Pd. Gupta
B. Com. L.L.B., Advocate
NOTARY-SIDDHARTHNAGAR
GOVT SIDDHARTH NAGAR
U. P. (INDIA)

<u>IN THE MATTER OF</u>:

Mohit Singh ....Applicant

NOTARY
Govt. of Uttar Pradesh
739

Versus

Ministry of Environment, Forest and Climate Change Through the Secretary & Ors ...Respondent(s)

AFFIDAVIT

I, Dr. Rajaganapathy R S/o Sri Ramasamy aged about 39 years presently posted as District Magistrate Siddharthnagar, Uttar Pradesh, do hereby solemnly affirm and declare as under-

1. That I am fully acquainted with the facts and circumstances and records of the case and thus competent to swear the present affidavit.

2. That the contents of the accompanying reply have been prepared under my instructions and have been understood by me and I declare the same to be true and correct to my knowledge of facts and law.

3. The contents as stated above are true and correct to my knowledge and belief.

Verification

(8)

It is verified at __________on_____that the contents of the present application are true and correct and nothing has been concealed therefrom.

DEPONENT

Ramchandra Pd Dwivedi
B. Com. LL.B Advocate
NOTARY SIDDHARTHNAGAR
22/1/25

NOTARY
Govt. of Uttar Pradesh
739

Identified
Dr. Rajaganapathy R
who has signed
before me
Adv.
SPG Counsel
22-01-2025

Solemnly Affirmed/Declared today ...
Before Me By Dr. Rajaganapathy R.
S/o Sri Ramasamy ... who is identified
By Sri Keshav Pandey ... Advocate

Notary (D.R.C.) Siddharthnagar
DISTT.-SIDDHARTH NAGAR
U.P. (INDIA)
22/1/25

Item No. 19 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 368/2024
(I.A. Nos. 216/2024, 158/2024 & 157/2024)

Mohit Singh Applicant

Versus

Ministry of Environment, Forest and
Climate Change through the Secretary & Ors. Respondent(s)

Date of hearing: 01.10.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

NOTARY Govt. of Uttar Pradesh

Applicant: Mr. Tanay Tewari & Mr. Amjit Maqbool, Advs.

Respondents: Mr. Narender Pal Singh, Adv. for MoEF & CC
Mr. Ankit Verma, Adv. for the State of UP

ORDER

1. In this original application, the applicant has raised the grievance that Respondent No. 7 is carrying out illegal sand mining in an area not covered by Environmental Clearance (EC) and also doing instream mining.

2. Counsel for the Applicant has referred to the photographs enclosed along with IA No. 216/2024 to show that the instream mining is being undertaken by Respondent No. 7.

3. Inspite of the service of notice, no one is present for Respondent No. 7.

(10)

4. Mr. Ankit Verma, learned Counsel for the State of UP submits that he will obtain instructions on behalf of Respondents No. 2, 5 and 6 and file the response within four weeks.

5. In the meanwhile, Respondent No. 6, District Magistrate, Siddharthnagar and Respondent No. 5, Director, Geology and Mining are directed to ensure that no instream mining in the area concerned takes place and also that Respondent No. 7 carries out the sand mining activity strictly in accordance to the EC issued to it.

6. List on 29.01.2025.

NOTARY Govt. of Uttar Pradesh

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

October 1, 2024
Original Application No. 368/2024
(I.A. Nos. 216/2024, 158/2024 & 157/2024)
dv..

 ANNEXURE R-2 (11)

कार्यालय जिलाधिकारी सिद्धार्थनगर।

(खनन अनुभाग)

पत्रांक सख्या: 307 /खनन सहायक/2024–25 दिनांक 08 अक्टूबर, 2024

सुनील कुमार जायसवाल ,
पुत्र श्री छोटेलाल जायसवाल ,
निवासी ग्राम टडिया बाजार ,
थाना जोगिया उदयपुर जिला सिद्धार्थनगर।

मा0 हरित न्यायधिकरण, नई दिल्ली मे योजित ओ0ए0 संख्या–368/2024 [illegible] पर्यावरण एव वन मंत्रालय व अन्य मे पारित आदेश दिनाक 01.10.2024 का अश निम्नवत् है–

"In the meanwhile, Respondent No.6, District Magistrate, Siddharthnagar and Respondent No.5, Director, Geology and Mining are directed to ensure thet no instream mining in the area concerned takes place and also that Respondent No.7 carries out the sand mining activity strictly in accordance to the EC issued to it."

जनपद सिद्धार्थनगर के (कूरा नदी) तहसील नौगढ अन्तर्गत ग्राम चिवरहिया के गाटा सख्या 259ग, 258ग, 258ख क्षेत्रफल 2.32हे0 पर सा0 बालू का खनन पट्टा दिनांक 03.01.2022 से 02.01.2027 तक के लिए आप के पक्ष में सर्शत स्वीकृत/संचालित है।

अतः आपको निर्देशित किया जाता है कि मा0 हरित न्यायधिकरण, नई दिल्ली [illegible] पारित आदेश दिनांक 01.10.2024 का अनुपालन में पर्यावरण निदेशालय, लखनऊ द्वारा आपके पक्ष मे निर्गत पर्यावरण स्वछता प्रमाण पत्र की शर्तो का कडाई से अनुपालन करते हुए खनन पटटा का संचालन नियमानुसार करना सुनिश्चित करें।

संलग्नक–यथोपरि।

अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी (खनन)
सिद्धार्थनगर।

पत्रांक: /तद्दिनांकित।
प्रतिलिपिः–निम्नलिखित को सादर सूचनार्थ प्रेषित।
01–निदेशक, भूतत्व एवं खनिकर्म, निदेशालय उ0प्र0 खनिज भवन लखनऊ।
02–जिलाधिकारी महोदय, सिद्धार्थनगर।

11/10/24

अपर जिलाधिकारी (वि0/रा0)/
प्रभारी अधिकारी (खनन)
सिद्धार्थनगर।

ANNEXURE R-3

(12)

कार्यालय जिलाधिकारी सिद्धार्थनगर।

(खनन अनुभाग)

पत्रांक संख्या–319 खनन सहायक/सा0बालू0/2024–25 दिनांकः 21 अक्टूबर, 2024

आदेश

जनपद सिद्धार्थनगर के तहसील नौगढ क्षेत्रान्तर्गत उपखनिज साधारण बालू खनन क्षेत्र ग्राम चिवरिया स्थित कूरा नदी के गाटा संख्या–259ग, 258ग, 258ख रकबा 2.32हे0 पर दिनांक 03.01.2022 से 02.01.2027 (05 वर्ष) का खनन पट्टा सशर्त स्वीकृत/निष्पादित है।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–368/2024 मोहित सिह बनाम पर्यावरण और वन मंत्रालय भारत सरकार व अन्य में मा0 न्यायालय द्वारा दिनांक 01.10.2024 को निम्न आदेश पारित किये गये हैः–

" In the meanwhile, Respondent No. 6, District Magistrate, Siddharthnagar and Respondent No. 5, Director, Geology and Mining are directed to ensure that no instream mining in the area concerned takes place and also that Respondent No. 7 carries out the Sand mining activity strictly in accordance to the EC issued to it. "

मा0 न्यायालय के आदेश दिनांक 01.10.2024 का कडाई से अनुपालन कराये जाने हेतु तथा उक्त के सम्बन्ध में संयुक्त जॉच कर आख्या उपलब्ध कराये जाने हेतु निम्न टीम का गठन किया जाता है–

01. उपजिलाधिकारी, नौगढ सिद्धार्थनगर।
02. उपवनाधिकारी, सिद्धार्थनगर।
03. खान निरीक्षक, सिद्धार्थनगर।

अतः उक्त गठित टीम को निर्देशित किया जाता है कि प्रश्नगत क्षेत्र का भौतिक सत्यापन कर जॉच आख्या उपलब्ध कराने के साथ–साथ मा0 न्यायालय द्वारा पारित आदेश दिनांक 01.10.2024 का कडाई से अनुपालन कराना सुनिश्चित करें।

NOTARY Govt. of India

21/10/24

(डा0 राजागणपति आर)
जिलाधिकारी,
सिद्धार्थनगर।

पत्र सं0– 319 /तदिनांकित।

प्रतिलिपिः– निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

01. निदेशक, भूतत्व एवं खनिकर्म निदेशालय,उ0प्र0 खनिज भवन लखनऊ।
02. उपजिलाधिकारी, नौगढ सिद्धार्थनगर।
03. उपवनाधिकारी, सिद्धार्थनगर।
04. खान निरीक्षक, सिद्धार्थनगर।

21/10/24

जिलाधिकारी,
सिद्धार्थनगर।

ANNEXURE - R-4

729

PDM/खान 17/1/24 3

(13)

21.11.2024
सिद्धार्थनगर
21.11.2024

संयुक्त जॉच आख्या

कृपया जिलाधिकारी महोदय सिद्धार्थनगर के आदेश सख्या–319/खनन सहायक/सा0बालू/2024–25 दिनांक 21.10.2024 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा0 हरित न्यायधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–368/2024 मोहित सिंह बनाम पर्यावरण एवं वन मत्रालय व अन्य मे पारित आदेश दिनांक 01.10.2024 का अंश निम्नवत् हैः–

"In the meanwhile, Respondent No.6, District Magistrate, Siddharthnagar and Respondent No.5, Director, Geology and Mining are directed to ensure thet no instream mining in the area concerned takes place and also that Respondent No.7 carries out the sand mining activity strictly in accordance to the EC issued to it."

मा0 हरित न्यायधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 01.10.2024 का कडाई से अनुपालन कराये जाने तथा प्रश्नगत क्षेत्र का भौतिक सत्यापन करते हुए संयुक्त आख्या उपलब्ध कराने के निर्देश दिये गये है।

उक्त के सम्बन्ध में अवगत कराना है कि जनपद–सिद्धार्थनगर के तहसील तहसील नौगढ क्षेत्रान्तर्गत ग्राम चिवरहिया (कूरा नदी) के गाटा सं0–259ग,258ग,258ख रकबा 2.3250 में दिनांक 03.01.2022 से 02.01.2027 तक साधारण बालू का खनन पट्टा श्री सुनील कुमार जायसवाल पुत्र छोटेलाल जायसवाल निवासी–ग्राम टडिया बाजार थाना जोगिया उदयपुर जनपद–सिद्धार्थनगर के पक्ष में स्वीकृत/सचालित खनन पट्टा क्षेत्र का संयुक्त निरीक्षण दिनांक 06.11.2024 को किया गया। स्थलीय निरीक्षण के दौरान पट्टाधारक द्वारा नियमानुसार स्वीकृत सीमाबन्धित क्षेत्र के अन्दर खनन कार्य किया जाना पाया गया, नदी की जल धारा में खनन कार्य किया जाना नही पाया गया। पट्टाक्षेत्र तक पहुच मार्ग पर पानी का छिडकाव, सीमांकित सीमा स्तम्भ, डिस्प्ले बोर्ड भी लगा पाया गया। पर्यावरण स्वच्छता प्रमाण पत्र में उल्लिखित शर्तो के अनुरुप खनन/परिवहन का कार्य किया जाना पाया गया।

अतः उपरोक्तानुसार संयुक्त जॉच आख्या सादर सेवा में प्रेषित है।

06/11/24
खान निरीक्षक,
सिद्धार्थनगर।

उपवनाधिकारी,
सिद्धार्थनगर।

उपजिलाधिकारी, 06/11/24
नौगढ।

Item No. 13 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 591/2023
(IA No 745/2023, IA No 744/2023)

Satish Applicant

Versus

Ministry of Environment Forest and Climate Change & Ors. Respondent(s)

Date of hearing: 16.08.2024

CORAM: **HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON**
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

Amicus Curiae: Mr. Rahul Khurana, Adv. (Amicus Curiae)

Respondent: Ms. Priyanka Swami, Adv. for SEIAA, UP
Mr. Purushottam Sharma Tripathi & Mr. Prakhar Singh, Advs. for MoEF & CC (Through VC)

739

ORDER

1. In this original application, Applicant had raised the plea that the area of 2.32 hectare was declared by the District Magistrate for the purpose of mining lease without carrying out the spot inspection and that the geo-coordinates mentioned in the advertisement dated 20.06.2021 were different from the one mentioned in the mining plan and Environmental Clearance (EC) dated 14.12.2021. The SEIAA, UP - Respondent No. 3 has filed the reply dated 01.05.2024 taking the stand that the geo-coordinates mentioned in the earlier EC were incorrect by mistake and, therefore, the amendment in EC on 20.02.2024 has been issued mentioning the correct geo-coordinates.

2. Learned Counsel for Respondent No. 3 referring to paragraph 9 of the reply of SEIAA has submitted that in the meeting of the SEAC dated 16.10.2023, the EC dated 14.12.2021 was put in abeyance. Respondent

No. 3 is directed to find out and disclose if any mining on the basis of the EC dated 14.12.2021 was done till 16.10.2023 in the area which was not mentioned in the advertisement dated 20.06.2021 and are not part of the amendment dated 20.02.2024. Let the further report in the form of affidavit be filed by Respondent No. 3 within four weeks. Respondent No. 3 will also disclose the details of EC identification and the details of the area which was mentioned in the lease deed executed in the favour of Respondent No. 7.

3. List on 29.11.2024.

NOTARY Govt. of Uttar Pradesh

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

August 16, 2024
Original Application No. 591/2023
(IA No 745/2023, IA No 744/2023)
DV

ANNEXURE R-6

(16)

आदेश

भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन, लखनऊ के शासनादेश संख्या–1875/86–2017– 57(सा)/2017, टी.सी.आई., दिनांक 14.08.2017 के द्वारा प्रदेश में नदी तल में उपलब्ध उपखनिज यथा साधारण बालू आदि के रिक्त क्षेत्रों पर उ0प्र0 उपखनिज परिहार नियमावली 1963 के अध्याय–4 के अन्तर्गत कार्यालय द्वारा निर्गत विज्ञापन संख्या–139/खनन सहायक/विज्ञप्ति–बालू/मोरम/2021–2022 दिनांक 20.06.2021 द्वारा जनपद सिद्धार्थनगर के तहसील नौगढ़ स्थित ग्राम चिवरहिया कूरा नदी के तल में स्थित गाटा सं0–259ग, 258ग, 258ख क्षेत्रफल 2.32 हे0 पर 34800 घनमीटर साधारण बालू खनन हेतु सर्वेच्च बोली रु0 324.00 प्रति घनमीटर प्राप्त होने पर सर्वोच्च बोलीदाता श्री सुनील कुमार जायसवाल पुत्र श्री छोटेलाल जायसवाल निवासी ग्राम टडिया बाजार थाना जोगिया उदयपुर जिला सिद्धार्थनगर के पक्ष मे स्वीकृत करते हुए कार्यालय के पत्र संख्या–201/खनन सहा0/ दिनांक 17.10.2021 द्वारा सहमति पत्र (लेटर ऑफ इन्टेट) निर्गत किया गया है। समस्त औपचारिकताओं को पूर्ण करने के उपरान्त जनपद सिद्धार्थनगर के तहसील नौगढ स्थित ग्राम चिवरहिया (कूरा नदी) के गाटा सख्या 259ग, 258ग, 258ख क्षेत्रफल 2.32हे0 पर सा0 बालू का खनन पट्टा दिनांक 03.01.2022 से 02.01.2027 तक के लिए श्री सुनील कुमार जायसवाल पुत्र श्री छोटेलाल जायसवाल निवासी ग्राम टडिया बाजार थाना जोगिया उदयपुर जिला सिद्धार्थनगर उ0प्र0 के पक्ष में शर्सत स्वीकृत/संचालित है।

पट्टाधारक श्री सुनील कुमार जायसवाल द्वारा अपना प्रार्थना पत्र दिनांक 20.12.2024 प्रस्तुत कर उ0प्र0 उपखनिज परिहार नियमावली–2021 के नियम–30 के प्रविधानों के तहत अभ्यर्पण हेतु प्रार्थना पत्र को स्वीकार करने का अनुरोध किया गया है।

खनन पट्टा अभ्यर्पण के सम्बन्ध में उ0प्र0 उपखनिज परिहार नियमावली–2021 के नियम–30 में निम्न प्राविधानित हैः–

" पट्टाधारक, अभ्यर्पण की आशयित दिनांक को उस वर्ष की वार्षिक किस्त की पच्चीस प्रतिशत के बराबर की धनराशि, जिसे प्रतिभूति के सापेक्ष समायोजित की जा सकती है, जमा कर निम्न दस्तावेजों के साथ अभ्यर्पण के लिए आवेदन करेगाः

(क) राज्य सरकार या अनुवर्ती प्रस्तावक के पक्ष में सम्बन्धित पट्टा क्षेत्र के लिये प्राप्त पर्यावरण अनापत्ति प्रमाण–पत्र के अन्तरण हेतु अनापत्ति।

(ख) पर्यावरण अनापत्ति प्रमाण पत्र में उल्लिखित मात्रा तथा खनन की गयी मात्रा के मध्य अन्तर के लिये जमा की गयी धनराशि का प्रमाण–पत्र अथवा अन्तर न होने की स्थिति में ज्येष्ठ खान अधिकारी/खान अधिकारी/खान निरीक्षक द्वारा जारी सम्बन्धित पट्टा अदेयता प्रमाण पत्र।

उपरोक्त के अनुसार पट्टाधारक को पट्टा अभ्यर्पण हेतु आवेदन के दिनांक से खनन क्रियाकलाप करने से प्रतिषिद्ध कर दिया जायेगा तथा उक्त क्षेत्र को रिक्त किया हुआ माना जायेगा। "

खनन पट्टा निष्पादित दिनांक 03.01.2022 को किया गया तथा अभ्यर्पण प्रार्थना पत्र दिनांक 20.12.2024 को प्रेषित किया गया है। कार्यालय अभिलेखानुसार पट्टाधारक द्वारा पट्टा संचालन वर्ष (जनवरी 2024 से दिसम्बर, 2024 तक) की वार्षिक किस्त का पच्चीस प्रतिशत रु0 34,10,748.00 में से जमा प्रतिभूति की धनराशि रु0 28,18,800.00 को समायोजित करने के उपरान्त प्रतिभूति की अन्तर धनराशि रु0 5,91,948 00 चालान संख्या–AKV240029885 दिनांक 31.12.2024 द्वारा जमा कर चालान कि प्रति कार्यालय में प्रस्तुत किया गया है।

अतः उपरोक्तानुसार श्री सुनील कुमार जायसवाल द्वारा प्रस्तुत खनन पट्टा अभ्यर्पण प्रार्थन पत्र दिनांक 20.12.2024 पर विचार करते हुए प्रार्थना पत्र दिनांक 20.12.2024 को उ0प्र0 उपखनिज परिहार नियमावली–2021 के नियम–30 के प्राविधानों के अनुसार अभ्यर्पण प्रार्थना पत्र दिनांक 20.12.2024 इस शर्त के साथ स्वीकार किया जाता है कि उक्त क्षेत्र हेतु निर्गत पर्यावरण स्वच्छता प्रमाण–पत्र राज्य सरकार/अनुवर्ती पट्टाधारक के पक्ष में सम्पहृत किया जाता है तथा भविष्य में यदि किसी आडिट आपत्ति मे उक्त खनन पट्टा क्षेत्र से सम्बन्धित कोई देयता और मा0 न्यायालय का पट्टा क्षेत्र से सम्बन्धित कोई आदेश

17

पारित किया जाता है, तो श्री सुनील कुमार जायसवाल द्वारा शसर्त अनुपालन सुनिश्चित किया जायेगा जनपद सिद्धार्थनगर के तहसील नौगढ़ ग्राम चिवरहिया स्थित कूरा नदी के तल के गाटा सं0–259ग, 258ग, 258ख क्षेत्रफल 2.32 हे0 पर 34800 घनमीटर प्रतिवर्ष स्वीकृत साधारण बालू के 05 वर्षीय (दिनांक 03.01.2022 से 02.01.2027 तक) निष्पादित खनन पट्टा को तत्काल प्रभाव से निरस्त करते हुए क्षेत्र को दिनांक 01.01.2025 से रिक्त घोषित किया जाता है।

02/1/25

(डा0 राजागणपति आर)
जिलाधिकारी,
सिद्धार्थनगर।

कार्यालय जिलाधिकारी, सिद्धार्थनगर।
(खनन अनुभाग)

पत्रांकः 436 /खनन सहायक/2024–25 दिनांकः 02 जनवरी 2025

प्रतिलिपिः—निम्नलिखित को सादर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

01–प्रमुख सचिव, भूतत्व एवं खनिकर्म विभाग, उ0प्र0 शासन लखनऊ।
02–निदेशक, भूतत्व एवं खनिकर्म निदेशालय, खनिज भवन लखनऊ।
03–पुलिस अधीक्षक, सिद्धार्थनगर।
04–अपर जिलाधिकारी (वि0/रा0), सिद्धार्थनगर।
05–उपजिलाधिकारी, नौगढ सिद्धार्थनगर।
06– श्री सुनील कुमार जायसवाल पुत्र श्री छोटेलाल जायसवाल निवासी ग्राम टडिया बाजार, थाना जोगिया उदयपुर जिला सिद्धार्थनगर उ0प्र0।

NOTARY GOVT. OF U. Pradesh

02/1

जिलाधिकारी,
सिद्धार्थनगर।

भारत सरकार

Government of India

मेरा ... , मेरी पहचान

Unique Identification Authority